

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 745/2023

(I.A. NO.503/2024, I.A. NO.431/2024)

MAMTA SHARMA

...APPLICANT

Versus

GRAM PANCHAYAT ARRANA & ORS.

...RESPONDENT

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THROUGH

Priyanka

Date:23.04.2025
Place: New Delhi

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IN THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI
ORIGINAL APPLICATION 745 OF 2023

IN THE MATTER OF:

MAMTA SHARMA

...APPLICANTS

VERSUS

GRAM PANCHAYAT ARRANA & ORS

...RESPONDENTS

**ADDITIONAL AFFIDAVIT ON BEHALF OF ADDITIONAL CHIEF
SECRETARY, PANCHAYATI RAJ DEPARTMENT, ALIGARH, UTTAR
PRADESH ALONG WITH THE SUPPORTING AFFIDAVIT.**

MOST RESPECTFULLY SHOWETH:

1. That the Hon'ble National Green Tribunal has passed an Order dated 18.03.2025 in the matter of Original Application No. 745/2023 Mamta Sharma Verus Gram Panchayat Arrana & Ors. The Executive part of the order is as follows-
 3. *We find that the complete information with respect to existing position and also action/remedial measures to be taken have not been mentioned in the affidavit.*
 4. *Learned counsel for respondent's no. 1 to 7 seeks time to file additional affidavit of the Additional Chief Secretary, Panchayati Raj Department, Uttar Pradesh.*
 5. *Additional affidavit of the Additional Chief Secretary, Panchayati Raj Department, Uttar Pradesh may be filed at least two weeks before the next date of hearing fixed with advance copy to other parties.*
 6. *Learned counsel for the applicant also seeks time for filing of objections/responses to the above said compliance report filed by the Additional Chief Secretary, Panchayati Raj Department, Uttar Pradesh.*

5. That the present report is being submitted in compliance with the directions issued by the Hon'ble Tribunal vide order dated 18.03.2025, whereby the Additional Chief Secretary, Panchayati Raj Department, Government of Uttar Pradesh, was directed to file an additional affidavit detailing the existing environmental condition, along with remedial and proposed measures for sewage and waste management in Gram Panchayat Arrana, Tehsil Khair, District Aligarh.
6. That it is respectfully submitted that the Hon'ble Tribunal was pleased to observe that the affidavit earlier filed report did not provide complete information with regard to the existing conditions and remedial actions undertaken or proposed. Consequently, directions were issued for filing a comprehensive affidavit accompanied by relevant records.
7. That Gram Panchayat Arrana is situated astride State Highway **NH-334-D** (Aligarh-Palwal Road) approximately **15 kilometres** from Aligarh. As per the **2011 Census**, the village comprised **1,592** persons and **271** houses, whereas the current house-to-house survey records **2,067** persons residing in **413** houses on both flanks of the highway.
8. That Gram Panchayat Arrana accommodates 2,067 residents in 413 dwellings: about 640 persons in 128 houses occupy the high-lying highway frontage, 131 persons in 22 houses are clustered around Gata No. 38, and the remaining 1,296 persons in 263 houses reside on the lower-lying flank. These groups together generate an estimated 85,316 litres of grey water and 620 litres of black water each day—of which 22,528 litres of grey water and 192 litres of black water arise on the high side, 5,764 litres and 39 litres respectively in the Gata No. 38 pocket, and 57,024 litres and 389 litres on the low side. To manage the high-side flows, the National

Highways Authority of India will lay a pucca drain when widening NH-334D, while twenty-two modified soak-pits sanctioned under MNREGA will intercept the associated black water. On the low side, the 263 houses already discharge 57,024 litres of grey water per day to the village pond by natural fall; a filter-chamber with screen bar and a constructed wetland (financed separately) are proposed to polish roughly 85,319 litres of grey water per day from this sector, and forty-one additional soak-pits will contain its 389 litres of daily black water. Grey water presently conveyed through the drains is not environmentally harmful so long as it remains non-stagnant; weekly dosing with about 44 litres of chlorine solution is performed by a worker engaged by the Gram Panchayat to ensure regular disinfection. Meanwhile, Gata No. 38 has been converted into a 0.115-hectare pond fitted with a three-chamber filtration unit, chlorination dosing and a dedicated leach-pit, thereby guaranteeing that all effluent reaching the pond is treated to irrigation standards and preventing any renewed contamination.

9. That the office of Sub-District Magistrate, Khair Aligarh vide **letter No.: 872/ST/Dated: 18th April, 2022** addressed to the District Magistrate, Aligarh, attaching a copy of the investigation report dated 18.04.2022 done by the Tehsildar, Khair, has informed that at present there is no problem of waterlogging in Mauza Arana Pargana and Tehsil Khair District Aligarh. Whereas Mamta Sharma had constructed her house on agricultural land by purchasing the land about four years ago. On enquiring from the villagers, they told that for a long time, the water of 10-12 houses has been going into plot number-38 which is recorded as yellow soil in the revenue record (Khatauni), because the houses built in plot number 38 are at a lower place than them, if the water is diverted towards the road, then it will cost a lot to make a drain, because the drain will have to be dug 2-3 feet lower, there

is no immediate problem. The flow of water is natural according to the investigation report of the Tehsildar, Khair. The investigation report of the Sub-District Magistrate, Khair is presented for perusal as **Annexure-1**.

10. That on 28.04.2022, the meeting of the Land Management Committee of Gram Panchayat Arrana Development Block Khair was held, in which the elected Gram Panchayat members of Gram Panchayat Arrana passed the resolution by majority and unanimously that the land plot number-38 which is registered in the name of yellow soil, has been receiving water from the houses of the Scheduled Caste and Backward Caste people, due to which there is no problem of waterlogging. Nowadays all the people have built concrete houses, in such a situation there is no need for yellow soil. If a pond is dug in it, then the water level of our village will also be affected by this and the water of the village population which is a Scheduled Caste colony will also keep going into it. Thus, the proposal to dig a pond in land plot number 38 yellow soil was passed unanimously. A photocopy of the proceedings of the meeting dated 28.04.2022 is presented for perusal as **Annexure-2**.

11. That it is clear from the report dated 23.08.2022 submitted by the District Panchayat Raj Officer, Aligarh in the sequence of the application dated 16.07.2022 addressed to the District Magistrate of the petitioner Mrs. Mamta Sharma that the matter/problem has been resolved by getting a pond dug by MNREGA on Gata number 38. A photograph of the dug pond is also attached with the report. Also, a filter chamber has been constructed by the Assistant Development Officer (Panchayat) Khair and the Secretary before the drainage of the drain, due to which the main impurities of the drain water are getting filtered and going into the pond. As evidence, the report of the District Panchayat Raj Officer, Aligarh is presented as

Annexure-3 and the report of the Assistant Development Officer (Panchayat) is presented as **Annexure-4** for reading.

12. The grey water discharged from the houses in Village Panchayat Arrana, Development Block Khair, District Aligarh, flows through a drain into the filter chambers. As the water passes through an inclined screen bar, solid particles are trapped, preventing them from entering the filtration system. The water then enters the first chamber of the filter unit, from where it flows into the second chamber containing filter media that further purifies it. Subsequently, the partially filtered water moves into the third chamber, where it undergoes additional filtration, resulting in significantly cleaner water. After completing this multi-stage filtration process, the treated water is discharged into a nearby pond. Chlorination dosing is also carried out during this process to ensure proper disinfection. Copy of the layout design of the filtration process is annexed herewith as **ANNEXURE-5**.
13. That It is clear from the graph of the level of the drain attached with the letter dated 16.07.2022 of the petitioner Mamta Sharma that the slope of the drain desired by Mrs. Mamta Sharma towards the road is not natural. Which is contrary to the natural fall and would require an unduly deep drain. Copy of the Mamta Sharma's letter dated 16.07.2022 is annexed herewith as **ANNEXURE-6**
14. That the fact mentioned in point-2 of the petitioner's petition that the villagers used to extract soil from Gata number-38 for their needs on festivals and celebrations is baseless. It is clear from the Gram Panchayat's resolution dated 28.04.2022 that water from the houses of a partial population of the village has been going on this land. It is also mentioned in the stone that the referenced pit touches the walls of people's houses and is in front of the petitioner's house. Due to sewage filling in the referenced

pit, mosquitoes are breeding and the strata of the land is getting damaged and gases like methane, hydrogen sulphide etc. are being produced. This fact is completely baseless. It is clear in point number-3 that due to the filter chamber and the pond being built by MNREGA, mosquitoes are not breeding and no harmful gas of any kind is being produced. The referenced pit does not touch the wall of any house and the petitioner's house is on the other side of the road at a distance of about 200 meters from the pit.

15. That Regarding to the above, it is to be informed that in sequence of instructions of Government of India and State Government for solid and liquid waste management under Swachh Bharat Mission (Rural) Phase-2, as per the instructions of Sir, for solid and liquid waste management in the village under Swachh Bharat Mission (Rural) Phase-2 scheme, in the year 2023-2024, an action plan (Action Plan) was prepared by Gram Panchayat Arrana after a large survey for an amount of Rs. 4.91 lakh from Swachh Bharat Mission (Rural), an amount of Rs. 2.66 lakh from State Finance/Central Finance Commission and an amount of Rs. 1.21 lakh from MNREGA, a total amount of Rs. 8.78 lakh, in accordance with this, a total amount of Rs. 4.91 lakh was received from Swachh Bharat Mission (Rural).

16. That the main components of the action plan are as follows:-

- a) Resources Recovery Centre (RRC)
- b) E-rickshaw
- c) Community Compost Pit
- d) Community Soak pit
- e) Filter Chamber
- f) Leach pit
- g) Drain Construction

17. That Regarding the above action plan for the year 2023-2024, the construction work of garbage to Kanchan Kendra (RRC) for solid waste management and the purchase of garbage vehicle / e-rickshaw for door to door garbage collection has been completed. Compost pit and dustbin have been constructed for the community. An amount of Rs. 3.97 lakh has been spent on these works from Swachh Bharat Mission (Rural).
18. That in Year 2023-2024, for liquid waste management, the construction of drains for water drainage in the Gram Panchayat, soakpit construction work for grey water management and filter chamber at the last point of the drain have been completed. An amount of Rs. 3.70 lakh has been spent on these works, out of which Rs. 61750/- has been spent from Swachh Bharat Mission (Gram) and Rs. 308993/- has been spent from the Finance Commission.
19. All the construction works as per the above action plan have been completed and against the total approved amount of Rs. 8.78 lakh in the action plan, an amount of Rs. 7.67 lakh has been spent.
20. That the jurisdiction of Gram Panchayat Arrana is affected by the proposed development of National Highway No. 334D between K.M. 12.850 and K.M. 14.400. As per the approved design, the existing road from K.M. 12.850 to K.M. 13.000 is to be widened into four lanes, and a new four-lane bypass is proposed from K.M. 13.000 to K.M. 14.400. Due to the land acquisition by the National Highway Authority for the Aligarh–Palwal Road, it is not feasible for the Gram Panchayat to carry out any construction work, including the construction of a concrete drain along the said highway, as any such work is likely to be demolished or damaged during the course of the highway construction. Furthermore, no

information regarding the same has been shared with the Gram Panchayat by the concerned authority.

21.As part of the proposed project, two-lane flyover approaches will be constructed on the left side from K.M. 12.640 to K.M. 13.560, along with a service road. In areas where there is no provision for a pucca (concrete) drain, kachcha (earthen) drains will be constructed. Additionally, a bridge over the existing drain is proposed at K.M. 13.430. The tentative date for commencement of the project work is 21.03.2025.

22.That the , Detailed description of environmental issues and remedial action taken in this regard:-

a) **Number of people residing in Gram Panchayat Arrana:-** According to the census of the year 2011, the total population of Gram Panchayat Arrana is 1592 while the current population of the Gram Panchayat is 2067.

b) **Total number of houses in Gram Panchayat Arrana:-** According to the census of year 2011, the total number of houses in Gram Panchayat Arrana is 271 whereas the current number of houses in the Gram Panchayat is 413.

c) **Amount of solid waste and sewage generated in Gram Panchayat Arrana:-** The solid waste generated in the village is approximately 176 kg per day, which is collected from every house by sweepers through garbage vehicles/e-rickshaws and is being managed at the RRC/Resource Recovery Centre built in Gram Panchayat Arrana. Gram Panchayat Arrana has a total population of 2067, compared to which each person generates 85 grams of waste. (2067 persons x 85

grams = 1000 = 176 kg per day), the sewage generated in the village is approximately 620 liters per day, as per the survey, (2067 persons x 0.3 = 620 liters per day)

d) The present status of the arrangements made for collection, processing, disposal and management of solid waste, treatment and sewage of all the households in Gram Panchayat Arrana is as follows:-

- i. In the Gram Panchayat, solid waste is being collected from all the houses, shops and businesses through garbage vehicle/e-rickshaw by the sweeper every day. After that, organic waste (108 kg/day) and inorganic waste (68 kg/day) generated from the solid waste collected at the RRC is separated and compost is prepared from the organic waste and the inorganic waste (iron, tin, coach, polythene etc.) is being disposed of/disposed of by forward linkage with the scrap dealer.
- ii. At present, greywater (5764 liters per day) generated from about 22 houses out of 413 houses in Gram Panchayat Arrana is being managed through the filter chamber constructed on the pond and by chlorination. Blackwater (131 persons x 0.3 = 39.3 liters per day) is being managed through leach-pit (4.8 meters), and greywater and blackwater generated from 132 houses located near the main state highway is being managed by constructing a raw drain, and the wastewater of 263 houses is going into the pond in a natural way.

e) The step already taken/proposed for collection, processing, disposal and management of solid waste, treatment and sewage in the village are as follows: -

- i. The step undertaken for collection, processing and disposal of solid waste as well as for its management and treatment are aligned with the current factual situation and are being implemented with ongoing monitoring.
 - ii. At present for treatment/disposal of greywater and blackwater, the greywater (22528 litres per day) and blackwater (640 persons x 0.3 = 192 litres per day) generated from 128 houses located near the main state highway is being managed by constructing a raw drain. For management of greywater of the aforesaid 128 houses, it is proposed to construct a drain by NHI and for blackwater management, it is proposed to construct 22 modified soakpits (leachpits) through MNREGA. The waste water of 263 houses (57024 liters per day) is going into the pond in a natural way. For management of the grey water (85319 liters per day) of the said 263 houses, it is proposed to construct filter chamber with screenwar, wetland on the pond with finance. And for management of black water (1296 persons x 0.3 x 388 liters per day) by constructing 41 modified soak pits (leach pits) through MNREGA, it is proposed.
- f) The procedure adopted for change of land use for construction of pond in Gata No. 38 is as follows:-**

- i. In the case in question, it is to be informed in the site referred to as "Gata No. 38" that earlier Gata No. 38 which is the land of Gram Panchayat was recorded in the mine of yellow soil/Peer, where the villagers used to dig yellow soil for plastering and making mudhouses, which gradually turned into a pit, thereafter due to the slope, the dirty water of some houses of the Gram Panchayat started going into the said pit and the villagers also started throwing

garbage in this pit and later this pit took a wide form, due to which excessive pollution started spreading and along with the road getting blocked, grey water also started spreading around the roads, the earlier photographs of which are enclosed.



- ii. The pit situated in the above mentioned plot number-38, having a total area of 0.230 hectares, has been converted into a pond by constructing it in the following manner under the MNREGA scheme run by the Rural Development Department.
- iii. After the letter issued on 28-04-2022, a meeting of the Gram Sabha was organized and after due deliberation in the meeting, a dumping ground was made by the villagers in the said plot number- 38, due to which the movement of the villagers was disrupted due to leakage of garbage on the way as a result of overflow of water during the rainy season. Presently, with the cooperation of the villagers, the

construction of the said pond was proposed to restore groundwater and improve public access and an official proposal and information was sent to the Sub-District Magistrate Khair Aligarh on 25-06-2022 along with the proposal of the Land Management Committee.

- g) Approved work and expenditure on pond construction in Gata number-38:** -In view of the above dispute, an open meeting of Gram Panchayat Arrana was held and it was decided that a pond should be constructed at this place, so that the dirt/pollution spreading all around the village can be stopped. After the approval of Rs. 1,51,778/- from MNREGA fund, the Rural Development Department spent Rs. 1,51,778/- for the construction of a pond in an area of 0.115 hectares in the said plot number-38. Interlocking path was also made around the pond with the amount of Rs. 1,22,475.00 and 6 benches for sitting were made with the amount of Rs. 58,000/-. 12 tree guards were made around the pond with the amount of Rs. 84,000/-. The Gram Panchayat constructed a filter chamber before the pond for the treatment/disposal of grey water coming from the drains at a cost of Rs. 61,750/- and a leach pit was constructed for the black water coming from the houses at a cost of Rs. 2,01,318/- to ensure that the pond water does not get polluted. The water of the pond was tested in a lab and the test report found the water fit for irrigation. About 20,75,040 liters of water goes into the said pond in a year about which three farmers of the village panchayat namely Shri Laxman Singh son of Shri Shyodan Singh, Shri Fakir Chandra son of Shri Pusharam and Shri Churamal son of Shri Keshavram informed that by installing a pump set in the pond water, about 40 percent of the water in a year is being used for irrigation of the fields.



RRC Centre Gram Panchayat Arrana - for solid waste management



Construction of long raw drain for waste water management from drains flowing in the highway



Construction of filter chamber on the pond in Arrana

23. That all measures undertaken are aligned with the directions of the Hon'ble Tribunal and in conformity with applicable waste management rules and Wetlands (Conservation and Management) Rules, 2017.
24. That the Respondents are committed to ensuring compliance in letter and spirit and shall continue to implement necessary remedial measures as per law and under the guidance of this Hon'ble Tribunal.
25. This affidavit is being filed in compliance with the directions issued by the Hon'ble Tribunal and is based on the information made available by the District Panchayat Raj Officer (DPRO). It is further submitted that the undersigned has been duly authorised to file the present affidavit on behalf of the concerned authority. Copy of the authorization letter is annexed herewith as ANNEXURE-7.

THROUGH



Date: 23.04.2025
Place: New Delhi

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MAMTA SHARMA

...APPLICANT

Versus

GRAM PANCHAYAT ARRANA & ORS.

...RESPONDENT

AFFIDAVIT

I, Manish Kumar, aged about 49 years S/o Sh. R.P.Ram is presently posted as Deputy Director (Panchayat) Meerut Division, Uttar Pradesh do hereby solemnly affirm and state on oath as under:

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit on behalf of Additional Chief Secretary, Panchayati Raj Department, Uttar Pradesh before this Tribunal.
2. That the accompanying Report has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying Report are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.



कार्यालय उप जिलाधिकारी खैर, अलीगढ़।

पत्रांक- 072 / एस0टी0

दिनांक- 10 अप्रैल, 2022

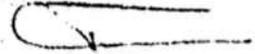
जिलाधिकारी
अलीगढ़।
.....

महोदया,

कृपया ग्राम प्रधान अराना परगना व तहसील खैर जिला अलीगढ़ द्वारा आपको सम्बोधित दिया गया प्रार्थना पत्र, जिसमें उल्लिखित किया गया है कि निरीह जनता का आर्थिक व मानसिक शोषण करने वाली चालवाज फरेवी महिला की झूठी व मनगढन्त शिकायत पर शासन-प्रशासन को करोड़ों रूपये की होने वाली हानि से बचाने हेतु गन्दे पानी की नाली जो जनता की इच्छानुसार गाँव के बसने के समय से संचालित है को पूरा कराने के सम्बन्ध में है, का संदर्भ करने का कष्ट करें।

उपरोक्त के सम्बन्ध में तहसीलदार खैर से जांच करायी गयी। तहसीलदार खैर द्वारा अपनी जांच आख्या दिनांक 18-04-2022 में उल्लिखित किया गया है कि "मौजा अराना परगना व तहसील खैर जिला अलीगढ़ में वर्तमान में कोई जल भराव की समस्या नहीं है। भमता शर्मा ने अपना मकान लगभग 4 वर्ष पूर्व जमीन खरीदकर अपनी जमीन में बनाया है। ग्रामवासियों से पूछताछ करने पर उन्होंने बताया कि बहुत समय से 10-12 घरों का पानी गाटा संख्या-38 जो खतौनी में पीली मिट्टी दर्ज कागजात है। उसमें जाता रहा है। क्योंकि गाटा संख्या-38 में जो मकान बने है, उनसे नीचे स्थान पर है। अगर पानी को सड़क की तरफ किया जाय तो नाली निकालने में बहुत व्यय होगा क्योंकि 2-3 फुट नीची नाली की खुदाई करनी पड़ेगी। तत्कालिक कोई समस्या नहीं है।"

तहसीलदार खैर की जांच आख्यानुसार प्रकरण निक्षेपित किये जाने योग्य है।


उप जिलाधिकारी खैर
अलीगढ़।

प्रेषक,

जिला पंचायत राज अधिकारी,
अलीगढ़।

सेवा में,

जिलाधिकारी,
अलीगढ़।

पत्रांक 2967/7/पं0/लेखा0/2022-23

दिनांक 23/08/2022

विषय:-

ग्राम अर्राना में दबंग ग्राम प्रधान द्वारा हमारे घर के सामने व गली में
मल मूत्र पानी इक्कठा करना।

महोदय,

उपरोक्त विषयक श्रीमती ममता शर्मा वेदिक उपवन ग्राम व पोस्ट अर्राना तहसील खैर जिला अलीगढ़ ने अपने पत्र के द्वारा शिकायत की है कि ग्राम प्रधान ने हमारे घर के सामने व गली में मल मूत्र पानी इक्कठा कर दिया है जिसकी शिकायत महोदय को सम्बोधित की गयी है।

उपरोक्त शिकायत के सन्दर्भ में अवगत कराना है कि सचिव ग्राम पंचायत अर्राना के पत्र दिनांक 20-08-2022 के द्वारा अवगत कराया है कि श्रीमती ममता शर्मा के घर के सामने जल भराव व गली की भौगोलिक स्थिति का ढलान ग्राम समाज की खाली पडी भूमि की तरफ होने के कारण नाली के पानी के निकास हेतु नाली का ढलान ही ग्राम समाज की खाली पडी भूमि की तरफ दिया गया है। जल भराव की समस्या के निस्तारण हेतु राजस्व विभाग द्वारा खाली पडी जमीन का तालब निर्माण के लिए एल0एम0सी0 के प्रस्ताव के आधार पर उपजिलाधिकारी महोदय खैर के आदेशानुसार मनरेगा द्वारा तालाव खुदवाकर जल भराव का निस्तारण तालाव में करा दिया गया है अव वर्तमान में श्रीमती ममता शर्मा जी के मकान के सामने कोई जल भराव की स्थिति नहीं है।

अतः अनुरोध है कि उपरोक्त शिकायत का निस्तारण कराकर आख्या महोदय की सेवा में सादर प्रेषित है।

भवदीय,



(धनंजय जायसवाल)

जिला पंचायत राज अधिकारी
अलीगढ़।

प्रतिलिपि-

- 1- मुख्य विकास अधिकारी महोदय की सेवा में सादर सूचनार्थ प्रेषित।
- 2- उपजिलाधिकारी महोदय की सेवा में सादर सूचनार्थ प्रेषित।
- 3- प्रधान/सचिव ग्राम पंचायत अर्राना द्वारा सहायक विकास अधिकारी (पं0) खैर को सूचनार्थ प्रेषित।
- 4- श्रीमती ममता शर्मा, निवासी ग्राम व पोस्ट अर्राना तह0 खैर जिला अलीगढ़।


जिला पंचायत राज अधिकारी
अलीगढ़।

473

विलुप्त कूड़ाघर
समाप्त ग्राम बाहरी को सुनिश्चितता जाव हे किद्वारा
समाप्त पर कूड़ा पोत जाई डालने पर 500 रु. जाव कि
दफ्त के रुप में बख्तुल फिर जायेगे।
गा.प. - अरना बिल - सेर अलीगढ़
गा.प. - श्री अवर सिंह - सेर - श्री निवेकुर रानी

474



श्रीमान जिला पंचायत 475 अधिकाारी

जनपद - झासीगढ

ANNEXURE-4

अद्येय

श्रीमती मधुवशाम निः कर नि विषय - खेपाम के द्वारा
 पुस्तक पाठिका के सखन्ध मे अगत कराक है कि
 श्रीमती मधुवशाम के घट (मगमग) 150 थी 0 पूर उडक
 के दूसरी साइड मे गाटा जे लव्य 38 मे स्थित
 वाक्य मे गाव की वली भावरी के धरो का पानी
 पक्की नाली से इत वाक्य मे भावरी वली के
 धरो का पानी साफ होकर जाए इत हेतु ग्राम
 पंचायत के द्वारा वाक्य पर फिटर चरव भा
 निग्रि कराया गया है। जसके अरु का गदापनी
 फिटर होकर जाय है तथा ग्राम पंचायत द्वारा
 वाक्य मे लीचिंग पा डर तथा सफाई कार्य
 समय - समय पर कराया जाय है श्रीमती मधुव
 शाम का गदमी ख मन्दा पैदा होने का कारण
 असवही रिपोर्ट भेजकेय की लोभ मे साय
 प्रोसेस है।

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 9
 12/11/20

AP (P)
 12/11/20

मधुवशाम
 विमोद कुमार शर्मा
 01/11/20
 अरनि। खे

ANNEXURE-5

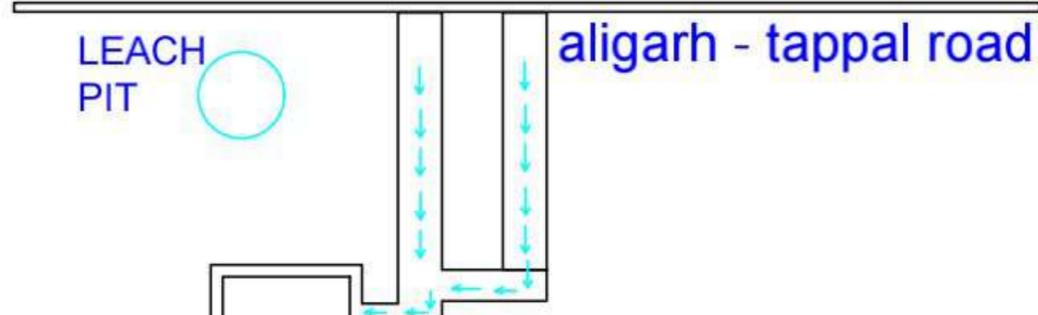
G.P - ARRANA , BLOCK -KHAIR DIST- ALIGARH

NH-334D



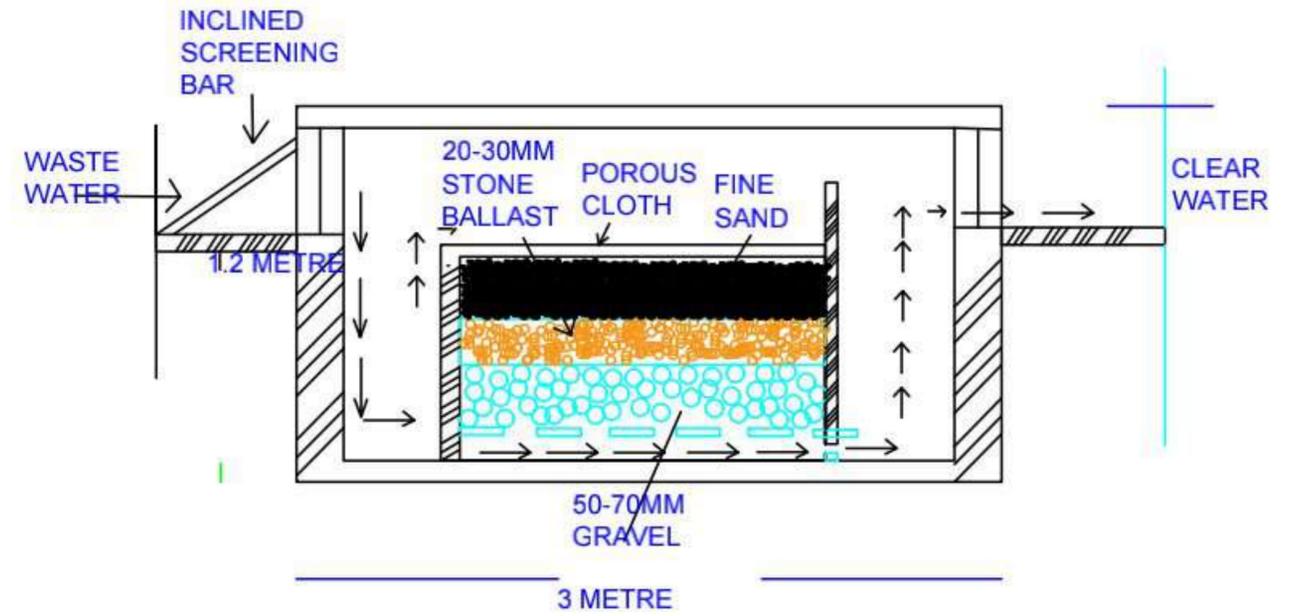
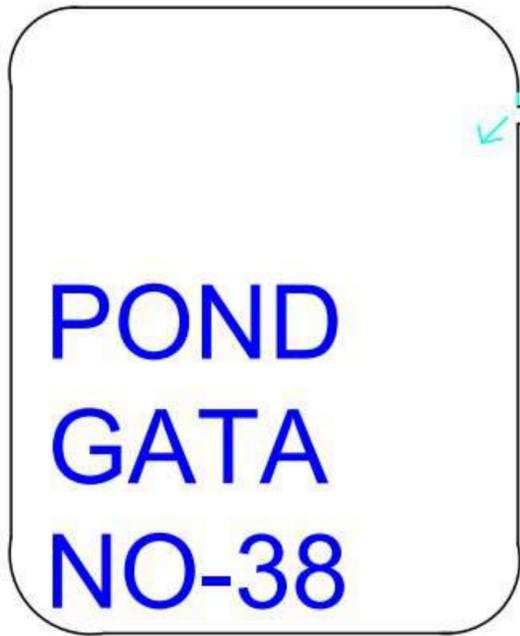
LEACH
PIT

aligarh - tappal road



FILTER
CHAMBER

POND
GATA
NO-38



सेवा में,
जिलाधिकारी महोदय
अलीगढ़, उत्तर प्रदेश

विषय: ग्राम अरना मे दबंग ग्राम प्रधान द्वारा हमारे घर के सामने व गली मे मल मूत्र युक्त पानी इकट्ठा करना।

महोदय,

मे आपका ध्यान उक्त विषय की तरफ आकर्षित करना चाहती हूँ और निवेदन करना चाहती हूँ कि

- 1) मै ममता शर्मा, ग्राम - अरना, तहसील - खैर, जिला - अलीगढ़ की निवासी हूँ तथा अपने पुत्र ऐवम पुत्र वधू के साथ यहाँ रहती हूँ।
- 2) मेरे पुत्र एवं पुत्र वधू दोनों ही दिव्याङ्ग हैं इस कारण ग्राम प्रधान हमें तरह तरह से परेशान कर रहे हैं। ये गाँव के दबंग व्यक्ति हैं एवं इनके साथ अन्य दबंग भी हैं।
- 3) पहले इन्होंने हमारे घर के सामने कूड़ा कर्कट डालना शुरू किया, मैंने इनसे इसको हटाने के लिए निवेदन किया लेकिन इन्होंने नहीं माना तो मैंने तत्कालीन उप जिला अधिकारी को हस्तक्षेप का अनुरोध किया तब उन्होने उसको हटवाया।
- 4) हमारा घर गली के अंत में है गली अलीगढ़ पलायन राज मार्ग से आरंभ होकर, हमारे घर से निकलती है। पूरे गाँव की गलियों की नालियों का पानी राज मार्ग के साथ बनी नाली मे आकर गिरता है और वहाँ से गाँव के बाहर जाता है।
- 5) गाँव प्रधान ने हमे परेशान करने के लिए हमारे सामने पूरी गली के सीवर एवं माल मूत्र का पानी हमारे सामने एक छोटे सी जगह मे डालने के लिए नाली बनानी शुरू की जिसके लिए हमने उनसे इस पानी को राज मार्ग के साथ बनी नाली मे ले जाने के लिए अनुरोध किया। लेकिन उन्होने नहीं माना और कहा "अगर आपको प्रोब्लेम है तो यहाँ से और कहीं चले जाओ"। इस सबका मकसद यही है कि वे हमको यहाँ से भगाना चाहते हैं और हमे बार बार धमकी देते रहते हैं।
- 6) तब हमने ब्लॉक के अधिकारियों से हस्तक्षेप के लिए अनुरोध किया तो अभियंता, ब्लॉक विकास अधिकारी एवं अधिकारियों ने साइट का सर्वेक्षण किया नाली का पानी राज मार्ग के साथ लाने वाली मे लाने की रिपोर्ट दी तथा गाँव प्रधान से उसी प्रकार से नाली बनाने का अनुरोध किया। प्रधान ने अपनी दबंगता उनको भी दिखाई तथा उनको बात मानने से इंकार कर दिया। इसके लिए उनको तत्कालीन जिलाधीश द्वारा नोटिस दिया गया।

20014322

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DRR

ह. खंज
ग्राम में जाकर
E(RED) डेप्युटी
गैडे का निरीक्षण
करे जांच करा
ग्राम में सभी राक्षसों
के साथ साफ्त करे।

म. वि. अधिकारी
14.7.22
CDO
अति. निवासी का Flow कालेफिका
की शक्ति की ओर प्रधान शत्रु
को रहा है। इस की मैं मैं
प्रधान विना लो
सहित मैं मैं
वि० पं० रा०
अलीगढ़
18/07/22

13/7/22
Rm

शेवा में,

जिला पंचायत अधिकारी

अलीगढ़, उत्तर प्रदेश

विषय: ग्राम अरना में दबंग ग्राम प्रधान द्वारा हमारे घर के सामने व गली में मल मूत्र युक्त पानी इकट्ठा करना - आपके द्वारा कथनानुसार ब्लॉक अधिकारियों के द्वारा लिए गए लेवल।

महोदय,

यह हमारे पत्र दिनांक 09.07.2022, जो कि आपके कार्यालय में दिनांक 14.07.2022 को दिया गया था, के सम्बंध में है। इसी दिन मैं उपरोक्त संदर्भ में, आपसे मिली थी तथा आपने नाली के लेवल निकालने के लिए निर्देशित किया था। उसी दिन, हमारे एवं ब्लॉक अधिकारियों के द्वारा लिए गए नाली, सड़क एवं राजमार्ग के साथ वाली नाली के लेवल इस पत्र के साथ संलग्न हैं।

इन लेवल के अवलोकन से निम्न निष्कर्ष बिलकुल साफ है कि :

- 1) राजकीय राजमार्ग के साथ की नाली का लेवल गली के निम्नतम पॉइंट से 300 मिलीमीटर यानि एक फुट से भी ज्यादा नीचे है। इस से यह साफ है कि नाली का जो निर्णय ब्लॉक अधिकारियों के द्वारा राज मार्ग कि तरफ ढलान का लिया गया था, बिलकुल सही एवं यथोचित था।
- 2) यदि पॉइंट संख्या -1, के अनुसार नाली बनाई जाती तो यह 200 मीटर में से 120 मीटर नाली, रोड के लेवल में "L" आकार में होती एवं इसमें नगण्य व्यय होता। गाँव की सभी अन्य नलिया "L" आकार में ही हैं। हमने इसी गाँव की ही नहीं बल्कि आस पास के सभी गाँव की नलियाँ देखी हैं सभी नलिया "L" आकार में हैं।
- 3) गाँव प्रधान ने हमें परेशान करने के लिए, पूरी गली के सीवर एवं मल मूत्र का पानी हमारे सामने एक छोटे सी जगह में डालने के लिए, "U" आकार की नाली बनयी है। जो कि सभी मानको से अनुचित, ब्लॉक अधिकारियों के द्वारा दिये गए निर्देशों के उलट है। इसमें शापकीय धन का दुरुपयोग, अपनी हठधर्मिता, उनके घर के सामने से नाली से पानी न जाय एवं अन्य नाजायज कारणों के लिए किया गया है। जो कि सर्वथा अनुचित एवं जांच का विषय है।
- 4) ग्राम प्रधान की दबंगता इसी से देखी जा सकती है कि उनके घर के सामने, बाए तरफ का पानी बाए तरफ, दाहिने तरफ का पानी दाहिने तरफ जाता है, उनके घर के सामने से नाली में किसी का पानी नहीं जाता है।
- 5) पहले भी ब्लॉक विकास अधिकारी एवं अन्य अधिकारियों ने साइट का सर्वेक्षण किया गया था, नाली का पानी राज मार्ग के साथ लाने की रिपोर्ट दी थी तथा गाँव प्रधान से उसी प्रकार से नाली बनाने का अनुरोध किया। प्रधान ने अपनी दबंगता उनको भी दिखाई तथा उनकी बात मानने से इंकार कर दिया। इसके लिए उनको तत्कालीन जिलाधीश द्वारा नोटिस दिया गया।

DPRO Aligarh

सुप्रीम सुप्रीम
कि जलमार्ग से
सुप्रीम सुप्रीम
0 पारदर्शिता

16/07/22
[Signature]

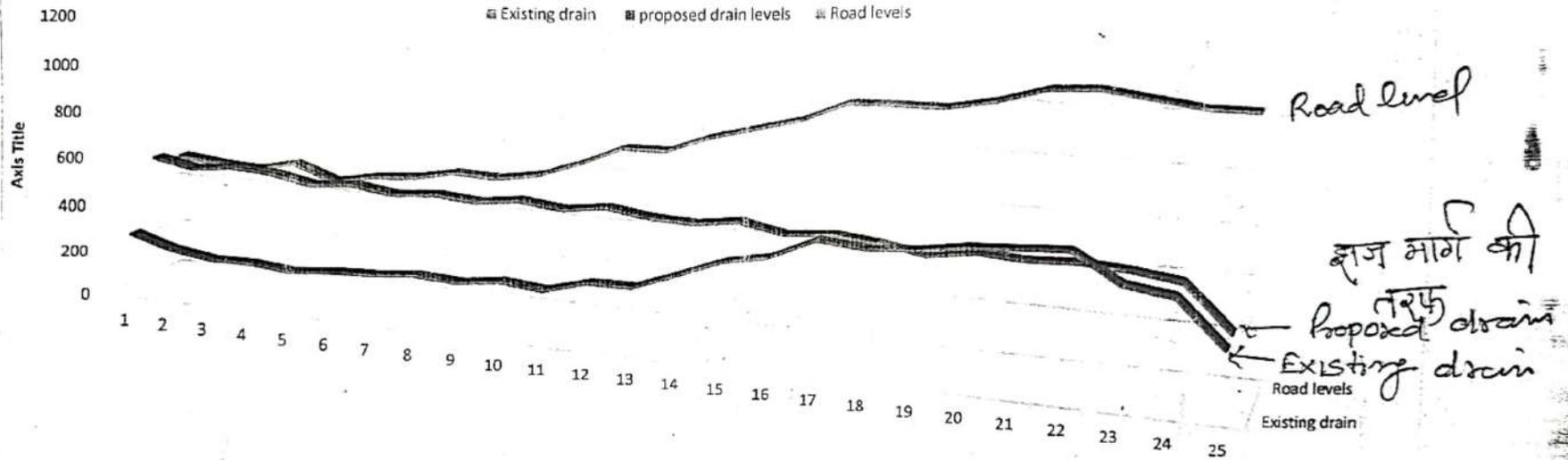
- 6) तब ग्राम प्रधान द्वारा नाली अधिकारियों के अनुसार बनाने के लिए स्वीकार किया तथा नाली को उधेड़ कर नाली बनाई लेकिन उसका ढलान धोखे से हमारे तरफ कर दिया ।

अंत मे एक बार फिर आपसे निवेदन करना चाहती हूँ कि इस नाली के पानी को सड़क की तरफ लाकर उसका विसर्जन आवासीय क्षेत्र से दूर किया जाये और मुझे व मेरे दिव्यांग बच्चों को जीवन जीने दिया जाये । इसकी जांच एक उच्च अधिकारी एवं निष्पक्ष तकनीकी अधिकारी या अलीगढ़ मुस्लिम विश्व विद्यालय के सिविल प्रोफेसर से कराने के बाद , दोषियो के खिलाफ उचित कार्यवाही कि जाए । आपकी अति कृपा होगी।

प्रार्थीया
mSharma
 ममता शर्मा
 वैदिक उपवन
 ग्राम व पोस्ट - अराना
 तहसील- खैर
 जिला : अलीगढ़
 फ़ोन - 9910991389

→ प्रति : मंडलायुक्त, अलीगढ़

Drain profiles



	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25
Existing drain	273.7	215	185	185	165	182.5	190	207.1	195.75	219.4	201.85	252.64	255.1	325.1	400.5	437.8	530.5	510.1	522.8	551.45	562	572	458.1	433.1	268
proposed drain levels	548.7	515	535	525	495	512.5	490	507.1	495.75	519.4	501.85	527.64	505.1	500.1	525.5	487.8	505.5	485.1	447.8	476.45	462	472	458.1	433.1	268
Road levels	515	495	485	525	465	500	515	550	545	575	640	720	725	795	845	895	975	980	980	1015	1070	1080	1055	1030	1030

mshayana

(3)

481

प्रेषक,

मिशन निदेशक,
स्वच्छ भारत मिशन (ग्रा०)
उ०प्र०, लखनऊ।

सेवा में,

उपनिदेशक (पं०)
मेरठ मण्डल, मेरठ, उ०प्र०।

संख्या: 5/285/2025-5/56/SBM/2025 लखनऊ दिनांक 13 मार्च, 2025
विषय: मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन ओ०ए० संख्या 745
/2023 के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक स्टेट ऑफ उत्तर प्रदेश थू एंडीशनल चीफ सैक्रेटरी पंचायत राज डिपार्टमेंट उ०प्र० को सम्बोधित Consultant Judicial & NGT के नोटिस दिनांक 04.02.2025 तथा नोटिस के साथ संलग्न प्रकरण के सम्बन्ध में मा० राष्ट्रीय हरित अधिकरण (एन.जी.टी), नई दिल्ली के आदेश दिनांक 15.01.2024 (छायाप्रति संलग्न) का संदर्भ ग्रहण करने का कष्ट करें, जो कि मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन ओ०ए० संख्या: 745/2023 जनपद अलीगढ़ की ग्राम पंचायत अर्राना, तहसील खैर से सम्बन्धित है। जिसके क्रम में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-745/2023 में प्रकरण से सम्बन्धित तथ्यात्मक बिन्दुवार आख्या अग्रतर कार्यवाही हेतु शासन को उपलब्ध करायी गयी है।

उक्त के सम्बन्ध में अवगत कराना है कि शासन के पत्र संख्या 1/906388/2025 दिनांक 12.03.2025 के क्रम में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-745/2023 ममता शर्मा बनाम ग्राम सभा व अन्य में प्रतिशपथ पत्र दाखिल कराते हुए याचिका की प्रभावी पैरवी सुनिश्चित कराने हेतु निदेश प्राप्त हुए हैं।

अतः आपको निर्देशित किया जाता है कि इस सम्बन्ध मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-745/2023 ममता शर्मा बनाम ग्राम सभा व अन्य में प्रतिशपथ पत्र दाखिल कराते हुए याचिका की प्रभावी पैरवी सुनिश्चित कराने का कष्ट करें।

संलग्नक-उपरोक्तानुसार

भवदीय


(राज कुमार)

मिशन निदेशक

स्वच्छ भारत मिशन (ग्रा०), उ०प्र०।

संख्या 5/285/1/2025, तददिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

- 1-प्रमुख सचिव, पंचायती राज उ०प्र० शासन।
- 2-संयुक्त सचिव, पंचायती राज, उ०प्र० शासन।
- 3-विशेष सचिव, पंचायती राज, उ०प्र० शासन।

मिशन निदेशक

स्वच्छ भारत मिशन (ग्रा०), उ०प्र०।